

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUMARROW IMPEX LLP

RELEVANT PARTICULARS

1.	Name of corporate debtor	SUMARROW IMPEX LLP
2.	Date of incorporation of corporate debtor	May 22 nd , 2019
3.	Authority under which corporate debtor is incorporated / registered	Limited Liability Partnership
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAP-3941
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: - 403-I, 4th Floor, Eden Ceramic City, 8A-National Highway, Lalpar, Morbi - 363642, Gujarat
6.	Insolvency commencement date in respect of corporate debtor	October 10th, 2025
7.	Estimated date of closure of insolvency resolution process	April 8th, 2026 (180 days from the date of Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Primus Insolvency Resolution & Valuation Pvt. Ltd. (an IPE registered as IP) IBBI/IPE-0072/IPA-2/2022-23/50002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - C-4-E/135, Janak Puri, New Delhi-110058, Email ID registered with the Board: info@primusresolutions.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence:- 408, 4th Floor, Manish Chambers, Sonawala Road, Goregaon (E), Mumbai - 400 063 Email ID: cirp.sumarrow@gmail.com
11.	Last date for submission of claims	October 24th, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms and Details of authorized representatives are available at:	The relevant forms can be downloaded at https://ibbi.gov.in/home/downloads

*NA- Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Division Bench, Court-II has ordered the commencement of a corporate insolvency resolution process of Sumarrow Impex LLP on October 10th, 2025.

The creditors of Sumarrow Impex LLP, are hereby called upon to submit their claims with proof on or before October 24th, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

Krishna Gopal Ratanlal Maheshwari
Director & Authorized Signatory

Primus Insolvency Resolution & Valuation Pvt. Ltd. acting as Interim Resolution Professional

Reg No: IBBI/IPE-0072/IPA-2/2022-23/50002

AFA Valid upto: 30.06.2026

Date: October 13th, 2025